

**CWP-PIL-29-2021 &
CM-51-CWPIL-2021 &
CM-53-CWPIL-2021 &
CM-54-CWPIL-2021 &
CM-85-CWPIL-2021 &
CM-90-CWPIL-2021**

**COURT ON ITS OWN MOTION V/S STATE OF PUNJAB AND
OTHERS**

Present: Mr. Sarvesh Malik, Advocate,
for Mr. R.S.Khosla, Amicus Curiae.

Mr. Gaurav Garg Dhuriwala, Addl. A.G. Punjab.

Mr. Pravindra S. Chauhan, Sr. Addl. A.G. Haryana,
with Ms. Rajni Gupta, Addl. A.G. Haryana.

Mr. Satya Pal Jain, Additional Solicitor General of India,
with Mr. Dheeraj Jain, Senior Counsel, Govt. of India,
for respondent No. 3.

Mr. Anil Mehta, Sr. Standing Counsel,
with Mr. J.S.Toor, APP,
and Mr. Jaiveer Chandail, Addl. Standing Counsel,
and Mr. Jagraj Singh, Advocate,
and Mr. Sanjiv Ghai, Advocate,
and Mr. Nishant Indal, Advocate,
for U.T. Chandigarh.

Mr. Ravinder Singh Dhaliwal, Advocate,
for Mr. Rajeev Anand, Advocate,
for CBI.

J.E. Jaya Devi and Sukriti Singla, Legal Consultant
for Directorate of Enforcement.

Status report has been filed by the Inspector General of Police,
U.T. Chandigarh, which is taken on record.

Compliance report by way of affidavit has not been submitted
by the State of Haryana as well as the State of Punjab within the time
stipulated.

This is a fit case where heavy cost should be imposed upon the respondents but keeping in view the fact that last opportunity has been prayed for, we adjourn the case for **29.09.2022**.

The needful be now done within a period of one week.

It is made clear that if the affidavit/status report is not filed within the time stipulated, heavy cost would be imposed upon the official responsible to file the affidavit/status report to be recovered from his/her salary.

**(AUGUSTINE GEORGE MASIH)
JUDGE**

**(ALOK JAIN)
JUDGE**

September 07, 2022

pj

सत्यमेव जयते